

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

**COURT NO. I
APPEAL NO. E/201/2010**

[Arising out of Order-in-Original No. 61/CE/ADJ/CHD-I/09 dated 22.10.2009 passed by the Commissioner of Central Excise (Appeals), Chandigarh]

Date of hearing/decision: 23.05.2018

For approval and signature:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Hon'ble Mr. Devender Singh, Member (Technical)

M/s The Gopal Mill

: Appellant(s)

VS

C.C.E. & S.T.- Chandigarh

: Respondent(s)

Appearance:

Present for the Appellant(s): None

Present for the Respondent(s): Shri Vijay Gupta (AR)

CORAM:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Hon'ble Mr. Devender Singh, Member (Technical)

FINAL ORDER NO.

62404/2018

Per : Ashok Jindal

Vide letter undated received in the office of this Tribunal on 07.05.2018, the Ld. Counsel for the appellant sought to be withdrawn of appeal, the request of the Ld. Counsel of the appellant has been accepted and appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open court)

**Devender Singh
Member (Technical)**

**Ashok Jindal
Member (Judicial)**